

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1295/2024

In the matter of:

Munish Kumar

Applicant

Versus

State of Punjab

Respondent(s)

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**Filed by Adv. Rajkumar
On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 31.12.2024

**Report of the Joint Committee in Original Application No. 1295 of 2024:
Munish Kumar Versus State of Punjab in compliance to the orders of
Hon'ble National Green Tribunal (PB) dated 25.11.2024**

1.0. Background and the Order of the Hon'ble National Green Tribunal (PB):

The matter is related to a letter petition dated 14.03.2024 sent by Shri Munish Kumar, Ranvir Singh, Kulwant Kaur, Rajiya Dhillon, resident of Village Jasdev Singh Nagar, District Ludhiana, State of Punjab complaining about operation of M/s Super Tractor Industry in residential area of Village Jasdev Singh Nagar, District Ludhiana, State of Punjab causing air pollution due to operation of heavy machines and thereby creating noise pollution and operation of Nickel Plants etc. causing air pollution, which has been registered as Original Application (OA) by the Hon'ble National Green Tribunal (NGT).

It is also alleged that "In Village Jasdev Singh Nagar, District Ludhiana, State of Punjab, Super Tractor Industries which is 'Red Category' industry is operating illegally in residential area of village, disturbing peace of people living in village due to heavy noise pollution. Industry is also causing air pollution since painting work is also carried out in the said unit. Heavy noise is causing serious disturbance to children and aged people and causing health hazards to local people. Concerned Authorities have not taken any action in the matter despite complaint."

The Hon'ble National Green Tribunal, Principal Bench vide order dated 25.11.2024 (**Annexure-I**) has observed and directed, as follows:

Para 03: *In our view, prima-facie question relating to environment has arisen out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before proceeding further in the matter, we find it appropriate to obtain a factual report and thus constitute a Joint Committee comprising Central Pollution Control Board; Punjab State Pollution Control Board; and District Magistrate, Ludhiana.*

Para 04 : *Central Pollution Control Board shall be the Nodal Authority for coordination and compliance of this order.*

Para 05: *Above Committee shall visit the site, collect relevant information and submit a factual report within one month. Report shall also give details of compliance of consent conditions by said industry.*

2.0. Compliance of the directions of Hon'ble NGT:

2.1. Constitution of the Joint Committee:

In compliance to the Orders of Hon'ble NGT, nominations were received and composition of the Joint Committee is as below:

- i. Shri Resham Singh, Tehsildar (Central), Ludhiana (Member nominated by District Magistrate, Ludhiana)
- ii. Er. Amritpal Singh Chahal, Environmental Engineer, RO-IV, Ludhiana (Member nominated by PPCB)
- iii. Er. Jagdish Prasad Meena, Scientist 'D', CPCB Regional Directorate, Chandigarh (Member and Nodal Officer nominated by Member Secretary, CPCB)

2.2. Site Visit for gathering relevant information and interaction with the complainants:

The Joint Committee carried out the site visit on December 18, 2024. The Joint Committee also interacted with the applicants, including Mrs. Rajiya Dhillon, wife of Sh. Munish Kumar, and Sh. Harpreet Singh, along with neighbours namely Sh. Harnaik Singh of H. No 228 and Sh. Balveer Singh, who resides in front of the Unit at Location-III in Jasdev Singh Nagar, Ludhiana. During the interaction, the Joint Committee was informed that the unit generates noise pollution due to operation of heavy machines, which is disturbing the peace of the people living in the village at night.

The Joint Committee visited the unit and surrounding areas to gather relevant information regarding the following three issues raised in the letter petition by the complainants:

1. M/s Super Tractor Industries which is a 'Red Category' industry, is operating illegally in residential area of village, disturbing peace of people living in village due to heavy noise pollution.
2. Industry is also causing air pollution since painting work is also being carried out in the said unit.
3. Heavy noise is causing serious disturbance to children and aged people and causing health hazards to local people.

2.3. Findings of the Joint Committee:

As directed by the Hon'ble NGT, the factual report/findings of the Joint Committee, are submitted as follows:

- i. M/s Super Tractor Industries Private Limited, Ludhiana (hereinafter referred to as the industry/unit), situated at village Gill Road, Ludhiana, is involved in manufacturing of various tractor parts.
- ii. The industry comprises of four premises, designated as Location-I, Location-II, Location-III, and Location-IV, each with its own electric connection and separate Consent To Operate (CTO) obtained from the Punjab Pollution Control Board (PPCB) (Copy of the CTOs granted by PPCB to all the 04 locations attached as **Annexure-2**). However, the CTO granted to the Unit at Location-I has expired on 30.08.2023. The units at Location-II, III, and IV are categorized under the green category, while the industry at Location-I is categorized under Red category.
- iii. *The complaint in the letter petition pertains to the Red Category Unit/Industry at Location-I, Jasdev Singh Nagar, Ludhiana. Therefore, the findings in the following section are confined to the Red Category Unit of M/s Super Tractor Industries Private Limited, located at Location-I, Jasdev Singh Nagar, Ludhiana:*
- iv. The industry at Location-I was last granted CTO by PPCB on 09.08.2023 under the Water Act, 1974, and the Air Act, 1981, with validity up to 30.08.2023 (**Annexure-3**). Thereafter, the CTO of the industry was not renewed by PPCB, because the unit did not obtain the revised suitability of site /continuity certificate from the concerned authority i.e Department of Town and Country Planning (DTP).
- v. At the time of visit, the location-I unit was found non-operational in compliance to the directions of State Pollution Control Board dated 05.08.2024 (**Annexure-4**). The electricity supply of the Unit was also disconnected by the State Power Corporation Limited (PSPCL) vide dated 20.08.2024, as informed by unit's representative.
- vi. *The Industry at Location-I is located in the mix land use zone along the road front. As informed by PPCB representative, the Red and Orange category of industries in Mix Land use Zone along the Road front can only be allowed beyond 4 Km from the municipal limits of Amritsar, Jalandhar and Ludhiana corporations, 3 Km from the limits of the other corporations and Class-A town limits and 2 Km from other towns as per letter no 5780-5812 CTP (PB)/SP-135 dated 24.09.2021 (**Annexure-5**) of Directorate of Town and country Planning. **The said industry, Location-I, is about 01 Km from the Municipal Corporation Ludhiana Limit and hence does not meet the siting criteria specified for the red category industries.***
- vii. *The Joint Committee was informed by the PPCB representative that continuous public complaints had been received against the industry concerning noise pollution and its operation without a valid CTO. Also, the industry was functioning at a site without permission from the Greater Ludhiana Area Development Authority (GLADA) or the Department of Housing and Urban Development (HUD), Government of Punjab. In view of this, PPCB issued directions under Section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, as amended in 1987, to the Chief Engineer (DS-central) of the Punjab State Power Corporation Limited (PSPCL) on 05.08.2024, to disconnect the electricity supply to M/s Super Tractor Industries Private Limited, Ludhiana, Location-I, P.O. Gill Road, Ludhiana. Accordingly, PSPCL disconnected the electricity supply to the industry at Location-I on 20.08.2024 (copy of the letter*

- from PSPCL regarding disconnection is attached as **Annexure-6**). The Unit was operational during the period from 30.08.2023 till 05/8/2024 without valid CTO.
- viii. M/s Super Tractor Industries Pvt. Ltd., at Location-I was earlier engaged in metal surface treatment process of various tractor parts with consented capacity of 10 MT/day through alkaline Zinc plating (02 Tanks) and wire drawing with pickling acid. However, it was observed by the Joint Committee, the industry has not installed nickel plating and paint process as mentioned in the letter petition.
 - ix. It was observed that the industry (Location-I) has installed 04 forging machines and 10 power screw machines, which are used to shape metal of the tractor component parts. *It was observed that the industry has not provided any noise pollution control system in the area where these machines are installed. However, at the time of visit, these machines were found non-operational.*
 - x. It was observed the unit has installed 16 computerized numeric-controlled machines (CNC) and 02 vertical machining controls (VMC), for various operations, such as cutting, drilling, and tapping, etc. *These machines have been provided with an inbuilt acoustic enclosure, for noise pollution control.*
 - xi. The Joint Committee noted that the machinery and equipment for alkaline zinc plating, wire drawing with a pickling acid tank, and five forging furnaces (furnace oil) have been removed and dismantled. According to the unit representative, these machines have been sold. Additionally, the industry replaced the oil-fired forging furnaces with an induction heater. The Joint Committee also observed that the packaging area has been set up at the back of the complainant's house. The area next to the packaging section, which was previously used for alkaline zinc plating, no longer contains the machinery and equipment for this operation.
 - xii. The unit has installed 02 DG sets of 365 KVA, 35 KVA capacities with canopy and stack of adequate height.

The Geo-tagged photographs taken during site visit dated 18.12.2024 are attached as **Annexure-7**.

2.4. Compliance of consent conditions by M/s Super Tractor Industries Private Limited, Ludhiana, Location-I (Red Category) :

The Joint Committee was also directed by Hon'ble NGT that "***Report shall also give details of compliance of consent conditions by said industry***"

In compliance to the directions of Hon'ble NGT, the Joint Committee also verified the compliance of the conditions of the CTO granted earlier to the red category unit at Location-I. ***The Unit was found to be non-complying with the following conditions of the CTO granted earlier by PPCB:***

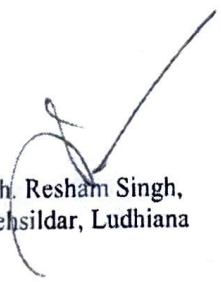
- i. The industry has not planted minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises, as mandated in the CTO.
- ii. The industry is meeting its all water requirement from one tube well. The industry has not obtained NOC from the Punjab Water Resources Development Authority


- (PWRDA) for abstraction of ground water. Further, water meter has not been installed at the bore well, for recording the quantity of ground water abstracted.
- iii. The industry has not obtained the Authorization under the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 from PPCB.
 - iv. The industry has not put up display board indicating Environment data at the main entrance gate.
 - v. The Unit is yet to receive site suitability certificate from Department of Town and Country Planning and submit application for Consent renewal.


2.5. Recommendations

- i. The unit be made operational only after meeting the siting criteria, obtaining site suitability certificate from Department of TCP and obtaining CTO for the permitted activities only from PPCB. PPCB to ensure compliance of the above recommendation of the Joint Committee.
- ii. PPCB to take action against the Unit for operating without CTO and violation of the conditions of the CTO.

The above factual report of the Joint Committee is being submitted for the consideration of Hon'ble NGT, which may kindly be taken on record. The Joint Committee shall abide by further directions of the Hon'ble NGT in this matter.


Sh. Resham Singh,
Tehsildar, Ludhiana


Er. Amritpal Singh Chahal,
EE, RO-IV Ludhiana


Er. Jagdish Prasad Meena,
Scientist 'D',
CPCB RD, Chandigarh

Date: December 30, 2024

Item No.04

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1295/2024

Munish Kumar

Applicant(s)

Versus

State of Punjab

Respondent(s)

Date of hearing: 25.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: Applicant in Person (through VC)

ORDER

1. A letter petition dated 14.03.2024 sent by Munish Kumar, Ranvir Singh, Kulwant Kaur Rajiya Dhillon, Gurmukh Singh, Prabhjot Singh, Manjit Kaur, Harpreet Singh and Pritpal Singh complaining about operation of Super Tractor Industry in residential area of Village Jasdev Singh Nagar, District Ludhiana, State of Punjab causing air pollution due to operation of heavy machines and thereby creating noise pollution and operation of Nickel Plants etc. causing air pollution has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') for exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainants have said that in Village Jasdev Singh Nagar, District Ludhiana, State of Punjab, Super Tractor Industries which is 'Red Category' industry is operating illegally in residential area of village,

disturbing peace of people living in village due to heavy noise pollution. Industry is also causing air pollution since painting work is also carried out in the said unit. Heavy noise is causing serious disturbance to children and aged people and causing health hazards to local people. Concerned Authorities have not taken any action in the matter despite complaint.

3. In our view, *prima-facie* question relating to environment has arisen out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before proceeding further in the matter, we find it appropriate to obtain a factual report and thus constitute a Joint Committee comprising Central Pollution Control Board; Punjab State Pollution Control Board; and District Magistrate, Ludhiana.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall visit the site, collect relevant information and submit a factual report within one month. Report shall also give details of compliance of consent conditions by said industry.

6. List on 03.01.2025.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 25, 2024
Original Application No.1295/2024
M

Annexure-2



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana.

Website:- www.ppcb.gov.in

Industry ID:R16LDH44087054

Date :03/06/2016

Application No :4087084

To

M/s Super tractor industries(r), location-i
P.o. gill, gill road, ludhiana -
Ludhiana east
141116
Tehsil: Ludhiana east
District: Ludhiana iv

Subject:- Grant of consent to operate u/s 21 of Air(Prevention & Control of Pollution)Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for consent to operate an industrial plant u/s 21 of Air(Prevention & Control of Pollution)Act, 1981, you are hereby, authorized by Punjab Pollution Control Board to operate an industrial plant for discharge the emissions arising out of your premises subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant				Sh. Super tractor industries(r), location-i	
Address of Industrial premises				P.o. gill, gill road, ludhiana -	
Capital Investment of the Industry				198.8 lakhs	
Scale of the Industry				Small	
Office District				Ludhiana iv	
Consent Fee Details				-	
Fee For	Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
CTO Air	PPCB	RO-IV, LDH	943852	02/12/2015	50000.0
Raw Material, name with quantity/per day				M.S./S.S./HB WIRE & ROUND/PIPE ETC. @ 12 Metric Tonnes/Day ZINC @ 3 Kgs/day SULPHURIC/NITRIC ACID/HCL @ 15 Kgs/day CAUSTIC & CHEMICAL EP @ 5 Kgs/day	

Products with quantity/per day	VARIOUS KINDS OF TRACTOR PARTS @ 10 Metric Tonnes/Day
By-products, if any, with quantity/day	-
Details of the machinery and processes	Tractor Parts Manufacturing unit
Quantity of fuel required in TPD and capacity of boilers/ Furnace/Thermo heater etc.	Five Forging furnace- Furnace oil @ 300 Ltr/day
Type of Air Pollution Control Devices installed	-
Stack height provided with each boiler/thermo heater/Furnace etc.	Five Forging furnace - 43 meter each above ground level
Sources of emissions and type of pollutants	Five Forging furnace with adequate stack height One DG set of 360 KVA capacity with canopy.
Standards to be achieved	-

B. Particulars of Consent to Operate of the industry

No. R16LDH4CTOA4087084	Date of issue :03/06/2016
	Date of expiry :02/12/2016

A. MAIN CONDITIONS

1. The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town & Country Planning Act, 2006, within 2 months.

B. GENERAL CONDITIONS

With reference to your application for consent to operate u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized by the Punjab Pollution Control Board, to operate an industrial plant and to discharge the emissions arising out of your premises subject to the following conditions:

1. This consent is not valid for getting power load from the P.S.P.C.L. or for getting loan from the financial institutions.
2. The industry shall discharge all gases through a stack of minimum height as specified in the standards laid down by the Board.

For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack
0-50 KVA	h+ 1.5 mt.
50-100 KVA	h+ 2.0 mt.
100-150 KVA	h+ 2.5 mt.
150-200 KVA	h + 3.0 mt.
200-200 KVA	h + 3.5 mt.
250-300 KVA	h+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

Where h = height of the building in meters where the generator set is installed.

3. The industry shall not consume any fuel except Furnace oil in forging furnaces and HSD in its D.G. set without the prior written permission of the Board.
4. a) The industry shall ensure that at any time the emission do not exceed the emissions standards laid down by the Board from time to time.
(b) The industry shall ensure that the emissions from each stack shall conform to the emission standards laid down by the Board.
5. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting the samples of emissions from any chimney, flue or duct or any other outlets.
Specifications of the port-holes shall be as under:-
 - i) The sampling ports shall be provided at atleast 8 times chimney diameter down stream and 2 times up stream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-
$$De = 2LW/(L+W)$$
Where L=Length in mts. W=Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter.
6. The industry shall make necessary arrangements for the monitoring of stack emissions and shall monitor its emissions:-
 - i) Once in Year for Small Scale Industries.
 - ii) Twice in a Year for Large/Medium Scale Industries.
7. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
8. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
9. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
10. Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
11. The industry shall dispose off its solid wastes generated in a proper manner and to the satisfaction of the Board to avoid public nuisance and air pollution problem.
12. The existing control equipment shall be altered or replaced in accordance with the direction of the Board, and no control equipment or chimney shall be altered or as the case may be erected or re-erected except with the pervious approval of the Board.
13. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
14. The industry shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessel, mechanical equipment's etc. which are likely to cause environmental pollution.
15. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.
16. The industry will submit the monthly readings of the separate energy meter for running air pollution control devices to the Board by the fifth of the following month.
17. The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended from time to time.

18. The industry shall provide canopy and adequate stacks to the D.G sets so as to comply with the provision of EPA 1986 & GOI notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF, New Delhi.
19. The industry shall put up display board indicating Environment data at the main entrance gate.
20. The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.

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PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: R16LDH44001444

Registration No.: 24292468

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-ii,
Gill Road, P. O.-Gill, Ludhiana-141116
LUDHIANA,LUDHIANA-141116

Subject: **Auto granted Consent to Operate for setting up an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974.**

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Water granted to the Industry

Certificate No	CTOW/Renew/LDH4/2023/24292468
Date of issue	05-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	----

2. Particulars Provided by the Industry

Name & Designation of the Occupier	RAVINDER SINGH DIRECTOR				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i				
Capital investment of the industry	52.58				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Water)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 838953	2023-11-23 00:00:00.0	-

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Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292468, 05-12-2023, 10-09-2026,

Raw Materials	Raw material(s)		Quantity		Units			
	MS/ SS Wire and Round etc.		6		Metric Tonnes/Day			
	Various Tractor Parts		5		Metric Tonnes/Day			
Products	Product(s)(Name)		Installed Capacity		Units			
	Tractor Components		10		Metric Tonnes/Day			
	Iron Scrap		1		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	1	0.4	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	1.5	0	Recirculation	NR	Recirculating		
Emission Control Details	Source of emission	Fuel		Stack Height (In meters)		Control Equipment	Emission Sampling facility provided	
		Boiler/Furnace	Type	Qty	Unit			Above Ground Level
	Boiler	-	-	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Shot Blasting - 2 nos.	10	Metric Tonnes/Day	12	3	YES	YES
	Furnace	Gas Carburizing LPG Furnace Unit (Water/Oil Quenching Temper/Hardening) -2 nos.	10	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Vibrators - 3 nos.	10	Metric Tonnes/Day	-	-	NR	NR
	DG Sets (Details)	Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)

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Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292468, 05-12-2023, 10-09-2026,

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act,1974 and Air (Prevention & Control of Pollution) Act,1981 and / or Environment (Protection) Act,1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

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Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292468, 05-12-2023, 10-09-2026,

Page 3

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

"This is computer generated document from OCMMS by PPCB"

Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292468, 05-12-2023, 10-09-2026,

The Senior Environmental Engineer, Zonal office-2, Ludhiana



Date: 05-12-2023

Environmental Engineer
For & on behalf of
(Punjab Pollution Control Board)





PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: O16LDH43610519

Registration No.: 24292574

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gural Products India (regd),
Location-i
V.P.O.-GILL, LUDHIANA
LUDHIANA,LUDHIANA-141116

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Water granted to the Industry

Certificate No	CTOW/Renew/LDH4/2023/24292574
Date of issue	04-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	----

2. Particulars Provided by the Industry

Name & Designation of the Occupier	RAVINDER SINGH DIRECTOR				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,gill Road, P. O.-gill, Ludhiana-141116.				
Capital investment of the industry	183.87				
Category of Industry	GREEN				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Water)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834805	2023-11-23 00:00:00.0	-

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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gural Products India (regd), Location-i,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,gill Road, P. O.-gill, Ludhiana-141116.,24292574,04-12-2023,10-09-2026,

Raw Materials	Raw material(s)		Quantity		Units			
		MS/ SS Wire and Round etc.		10		Metric Tonnes/Day		
Products	Product(s)(Name)		Installed Capacity		Units			
	Various Kinds of Tractor Parts		8		Metric Tonnes/Day			
	Iron Scrap		2		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	2	0.5	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	0.5	0	Recirculation	Onto Land	Sprinkling/ Plantation and Environment Purposes		
Emission Control Details	Source of emission		Fuel		Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
	Boiler/ Furnace	Type	Qty	Unit	Above Ground Level	Above Roof Level	Y/NR	Y/NR
	Boiler	-	-	Metric Tonnes/Day	-	-	NR	NR
	Furnace	-	-	Metric Tonnes/Day	-	-	NR	NR
	Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	
160		250		3.5		Y		

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.

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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gural Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292574, 04-12-2023, 10-09-2026,

- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needed.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

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For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Zonal office-2, Ludhiana



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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292574, 04-12-2023, 10-09-2026,

Date: 04-12-2023

Environmental Engineer
For & on behalf of
(Punjab Pollution Control Board)



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Super Tractor Industries Pvt Ltd, Location-iii Previously Known As Gurpal Products India (regd), Location-i, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, gill Road, P. O.-gill, Ludhiana-141116., 24292574, 04-12-2023, 10-09-2026,



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: R16LDH44001444

Registration No.: 24292469

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-ii,
Gill Road, P. O.-Gill, Ludhiana-141116
LUDHIANA,LUDHIANA-141116

Subject: **Auto granted Consent to Operate for setting up an industrial unit u/s 21 of Air (Prevention & Control of Pollution) Act,1981.**

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Renew/LDH4/2023/24292469
Date of issue	05-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	----

2. Particulars Provided by the Industry

Name & Designation of the Occupier	RAVINDER SINGH DIRECTOR				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i				
Capital investment of the industry	52.58				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Air)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834808	2023-11-23 00:00:00.0	-

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Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292469, 05-12-2023, 10-09-2026,

Raw Materials	Raw material(s)		Quantity		Units			
	MS/ SS Wire and Round etc.		6		Metric Tonnes/Day			
	Various Tractor Parts		5		Metric Tonnes/Day			
Products	Product(s)(Name)		Installed Capacity		Units			
	Tractor Components		10		Metric Tonnes/Day			
	Iron Scrap		1		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	1	0.4	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	1.5	0	Recirculation	NR	Recirculation		
Emission Control Details	Source of emission	Fuel			Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
		Boiler/Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Shot Blasting - 2 nos.	10	Metric Tonnes/Day	12	3	NR	NR
	Furnace	Gas Carburizing LPG Furnace Unit (Water/Oil Quenching Temper/Hardening) -2 nos.	10	Metric Tonnes/Day	-	-	NR	NR
	Furnace	Vibrators - 3 nos.	10	Metric Tonnes/Day	-	-	NR	NR
	DG Sets (Details)	Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)

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Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292469, 05-12-2023, 10-09-2026,

Page2

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

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Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292469, 05-12-2023, 10-09-2026,

Page 3

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

"This is computer generated document from OCMMS by PPCB"

Super Tractor Industries Pvt Ltd, Location-ii, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i, 24292469, 05-12-2023, 10-09-2026,

The Senior Environmental Engineer, Zonal office-2, Ludhiana



Date: 05-12-2023

Environmental Engineer
For & on behalf of
(Punjab Pollution Control Board)





PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: O16LDH43610627

Registration No.: 24292672

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-iv,
V.P.O-GILL, LUDHIANA
LUDHIANA,LUDHIANA-141116

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Water granted to the Industry

Certificate No	CTOW/Renew/LDH4/2023/24292672
Date of issue	04-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	----

2. Particulars Provided by the Industry

Name & Designation of the Occupier	Ravinder Singh Director				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,				
Capital investment of the industry	43.77				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Water)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834800	2023-11-23 00:00:00.0	-
Raw Materials	Raw material(s)	Quantity	Units		
	MS/ SS Wire and Round etc.	5	Metric Tonnes/Day		

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292672,04-12-2023,10-09-2026,

Products	Product(s)(Name)		Installed Capacity		Units			
	Various Kinds of Tractor Parts		4		Metric Tonnes/Day			
	Iron Scrap		1		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	1.5	0.5	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	0.5	0	Recirculation	Onto Land	Sprinkling/Plantation and Environment Purposes		
Emission Control Details	Source of emission	Fuel			Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
		Boiler/Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	Metric Tonnes/Day			NR	NR
	Furnace	Electric Fired Furnaces with Small Forging - 3 nos.	0.1	Megawatt			NR	NR
DG Sets (Details)	Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292672,04-12-2023,10-09-2026,

- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needed.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

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Super Tractor Industries Pvt Ltd, Location-iv,, Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,, 24292672, 04-12-2023, 10-09-2026,

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the The Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Zonal office-2, Ludhiana



Environmental Engineer

For & on behalf of

Date: 04-12-2023

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292672,04-12-2023,10-09-2026,

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PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 29-11-2023

Industry Registration ID: O16LDH43610627

Registration No.: 24292674

To,

Ravinder Singh
Super Tractor Industries Pvt Ltd, Location-iv,
V.P.O-GILL, LUDHIANA
LUDHIANA,LUDHIANA-141116

Subject: **Auto granted Consent to Operate for setting up an industrial unit u/s 21 of Air (Prevention & Control of Pollution) Act,1981.**

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Renew/LDH4/2023/24292674
Date of issue	04-12-2023
Date of expiry	10-09-2026
Certificate Type	Renew
Previous CTE/CTO No. & Validity	----

2. Particulars Provided by the Industry

Name & Designation of the Occupier	Ravinder Singh Director				
Address of Industrial premises	Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,				
Capital investment of the industry	43.77				
Category of Industry	GREEN				
Type of Industry	3024-Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.				
Scale of the Industry	Small				
Office District	Ludhiana Iv				
CTE/CTO-Applied for	CTO(Air)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	10.00	N327232750 834794	2023-11-23 00:00:00.0	-
Raw Materials	Raw material(s)	Quantity	Units		
	MS/ SS Wire and Round etc.	5	Metric Tonnes/Day		

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292674,04-12-2023,10-09-2026,

Products	Product(s)(Name)		Installed Capacity		Units			
	Various Kinds of Tractor Parts		4		Metric Tonnes/Day			
	Iron Scrap		1		Metric Tonnes/Day			
Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal		
	Domestic	1.5	0.5	Septic Tank	Sewer	Into Sewer after Treatment in Septic Tank		
	Trade Effluent			NR	NR			
	Cooling	0.5	0	Recirculation	Onto Land	Sprinkling/Plantation and Environment Purposes		
Emission Control Details	Source of emission	Fuel			Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
		Boiler/Furnace	Type	Qty	Unit	Above Ground Level		
	Boiler	-	-	Metric Tonnes/Day			NR	NR
	Furnace	Electric Fired Furnaces with Small Forging - 3 nos.	0.1	Megawatt			NR	NR
DG Sets (Details)	Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292674,04-12-2023,10-09-2026,

- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

B. GENERAL CONDITIONS

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needed.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**

$$De = 2 LW / (L+W)$$
Where L= length in mts. W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

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For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

C. OTHER CONDITIONS

1. That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.
2. The industry shall always ensure not to create any type of noise pollution in the vicinity.
3. The industry shall always comply with the The Noise Pollution (Regulation and Control) Rules, 2000.
4. The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Zonal office-2, Ludhiana



Environmental Engineer

For & on behalf of

Date: 04-12-2023

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Super Tractor Industries Pvt Ltd, Location-iv,,Hadbast No-263, Abadi Jasdev Nagar, V-gill-i,,24292674,04-12-2023,10-09-2026,

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana.

Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R16LDH44087054		Application No : 21394284

To,
Ravinder Singh
 P.o. Gill, Gill Road, Ludhiana
 Ludhiana, Ludhiana-141116

Subject: Renewal of consent no. CTOW/Renewal/LDH4/2022/19943495 dated 14.10.2022 granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH4/2023/21394284
Date of issue :	09/08/2023
Date of expiry :	30/08/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH4/2022/19943495 From: 14/10/2022 To: 13/04/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Sharandeep Singh, (Director)
Address of Industrial premises	Super Tractor Industries Pvt Ltd, Location-i, P.o. Gill, Gill Road, Ludhiana -, Ludhiana East, Ludhiana Iv-141116
Capital Investment of the Industry	375.95 lakhs
Category of Industry	Red
Type of Industry	1044-Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
Scale of the Industry	Small
Office District	Ludhiana Iv

This is with reference to the request made by the industry for grant of consent of the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The validity of consent to operate granted to the industry vide no. CTOW/Renewal/LDH4/2022/19943495 dated 14.10.2022 (Expiry on 13.04.2023) under the Water (Prevention & Control of Pollution) Act, 1974, is hereby renewed upto 30.08.2023 with the same conditions as mentioned therein and additional conditions that:-

1. The industry shall not operate between 10:00 pm to 06:00 am keeping in view of the grievance of the complainant.
2. The industry will comply with the zoning regulation as per Master Plan of Ludhiana and shall shift to designated place as and when asked by the Board.
3. The industry shall not carryout any industrial activity in the newly constructed shed and shall obtain necessary permissions from requisite departments.
4. If industry found violating the provision of Water Act, 1974 and Air Act, 1981 then the temporary restoration of electric connection will be withdrawn without giving any opportunity.

All other contents shall remain unchanged. This letter shall remain appended with the original consent issued to the industry under the Water (Prevention & Control of Pollution) Act, 1974.

Samita

09/08/2023

**(Samita)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana. He is requested to ensure the compliance of the conditions of consent granted under the Water (Prevention & Control of Pollution) Act, 1974.

Samita

09/08/2023

**(Samita)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana.

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R16LDH44087054

Application No : 21394340

To,
Sharandeep Singh
 P.o. Gill, Gill Road, Ludhiana
 Ludhiana, Ludhiana-141116

Subject: Renewal of consent no. CTOA/Renewal/LDH4/2022/19943493 dated 14.10.2022 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDH4/2023/21394340
Date of issue :	09/08/2023
Date of expiry :	30/08/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDH4/2022/19943493 From: 14/10/2022 To: 13/04/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Sharandeep Singh, (Director)
Address of Industrial premises	Super Tractor Industries Pvt Ltd, Location-i, P.o. Gill, Gill Road, Ludhiana -, Ludhiana East, Ludhiana Iv-141116
Capital Investment of the Industry	375.95 lakhs
Category of Industry	Red
Type of Industry	1044-Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
Scale of the Industry	Small
Office District	Ludhiana Iv

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Super Tractor Industries Pvt Ltd, Location-i, P.o. Gill, Gill Road, Ludhiana -, Ludhiana East, Ludhiana Iv, 141116

Page 1

This is with reference to the request made by the industry for grant of consent of the Board under the Air (Prevention & Control of Pollution) Act, 1981.

The validity of consent to operate granted to the industry vide no. CTOA/Renewal/LDH4/2022/19943493 dated 14.10.2022 (Expiry on 13.04.2023) under the Air (Prevention & Control of Pollution) Act, 1981, is hereby renewed upto 30.08.2023 with the same conditions as mentioned therein and additional conditions that:-

1. The industry shall not operate between 10:00 pm to 06:00 am keeping in view of the grievance of the complainant.
2. The industry will comply with the zoning regulation as per Master Plan of Ludhiana and shall shift to designated place as and when asked by the Board.
3. The industry shall not carryout any industrial activity in the newly constructed shed and shall obtain necessary permissions from requisite departments.
4. If industry found violating the provision of Water Act, 1974 and Air Act, 1981 then the temporary restoration of electric connection will be withdrawn without giving any opportunity.

All other contents shall remain unchanged. This letter shall remain appended with the original consent issued to the industry under the Air (Prevention & Control of Pollution) Act, 1981.

Samita

09/08/2023

**(Samita)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana. He is requested to ensure the compliance of the conditions of consent granted under the Air (Prevention & Control of Pollution) Act, 1981.

Samita

09/08/2023

**(Samita)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana.

Website:- www.ppcb.gov.in

Industry ID:R16LDH44087054

Date :03/06/2016

Application No :4087084

To

M/s Super tractor industries(r), location-i
P.o. gill, gill road, ludhiana -
Ludhiana east
141116
Tehsil: Ludhiana east
District: Ludhiana iv

Subject:- Grant of consent to operate u/s 21 of Air(Prevention & Control of Pollution)Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for consent to operate an industrial plant u/s 21 of Air(Prevention & Control of Pollution)Act, 1981, you are hereby, authorized by Punjab Pollution Control Board to operate an industrial plant for discharge the emissions arising out of your premises subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant				Sh. Super tractor industries(r), location-i	
Address of Industrial premises				P.o. gill, gill road, ludhiana -	
Capital Investment of the Industry				198.8 lakhs	
Scale of the Industry				Small	
Office District				Ludhiana iv	
Consent Fee Details				-	
Fee For	Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
CTO Air	PPCB	RO-IV, LDH	943852	02/12/2015	50000.0
Raw Material, name with quantity/per day				M.S./S.S./HB WIRE & ROUND/PIPE ETC. @ 12 Metric Tonnes/Day ZINC @ 3 Kgs/day SULPHURIC/NITRIC ACID/HCL @ 15 Kgs/day CAUSTIC & CHEMICAL EP @ 5 Kgs/day	

Products with quantity/per day	VARIOUS KINDS OF TRACTOR PARTS @ 10 Metric Tonnes/Day
By-products, if any, with quantity/day	-
Details of the machinery and processes	Tractor Parts Manufacturing unit
Quantity of fuel required in TPD and capacity of boilers/ Furnace/Thermo heater etc.	Five Forging furnace- Furnace oil @ 300 Ltr/day
Type of Air Pollution Control Devices installed	-
Stack height provided with each boiler/thermo heater/Furnace etc.	Five Forging furnace - 43 meter each above ground level
Sources of emissions and type of pollutants	Five Forging furnace with adequate stack height One DG set of 360 KVA capacity with canopy.
Standards to be achieved	-

B. Particulars of Consent to Operate of the industry

No. R16LDH4CTOA4087084	Date of issue :03/06/2016
	Date of expiry :02/12/2016

A. MAIN CONDITIONS

1. The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town & Country Planning Act, 2006, within 2 months.

B. GENERAL CONDITIONS

With reference to your application for consent to operate u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized by the Punjab Pollution Control Board, to operate an industrial plant and to discharge the emissions arising out of your premises subject to the following conditions:

1. This consent is not valid for getting power load from the P.S.P.C.L. or for getting loan from the financial institutions.
2. The industry shall discharge all gases through a stack of minimum height as specified in the standards laid down by the Board.

For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack
0-50 KVA	h+ 1.5 mt.
50-100 KVA	h+ 2.0 mt.
100-150 KVA	h+ 2.5 mt.
150-200 KVA	h + 3.0 mt.
200-200 KVA	h + 3.5 mt.
250-300 KVA	h+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

Where h = height of the building in meters where the generator set is installed.

3. The industry shall not consume any fuel except Furnace oil in forging furnaces and HSD in its D.G. set without the prior written permission of the Board.
4. a) The industry shall ensure that at any time the emission do not exceed the emissions standards laid down by the Board from time to time.
(b) The industry shall ensure that the emissions from each stack shall conform to the emission standards laid down by the Board.
5. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting the samples of emissions from any chimney, flue or duct or any other outlets.
Specifications of the port-holes shall be as under:-
 - i) The sampling ports shall be provided at atleast 8 times chimney diameter down stream and 2 times up stream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-
$$De = 2LW/(L+W)$$
Where L=Length in mts. W=Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter.
6. The industry shall make necessary arrangements for the monitoring of stack emissions and shall monitor its emissions:-
 - i) Once in Year for Small Scale Industries.
 - ii) Twice in a Year for Large/Medium Scale Industries.
7. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
8. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
9. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
10. Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
11. The industry shall dispose off its solid wastes generated in a proper manner and to the satisfaction of the Board to avoid public nuisance and air pollution problem.
12. The existing control equipment shall be altered or replaced in accordance with the direction of the Board, and no control equipment or chimney shall be altered or as the case may be erected or re-erected except with the pervious approval of the Board.
13. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
14. The industry shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessel, mechanical equipment's etc. which are likely to cause environmental pollution.
15. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.
16. The industry will submit the monthly readings of the separate energy meter for running air pollution control devices to the Board by the fifth of the following month.
17. The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended from time to time.

18. The industry shall provide canopy and adequate stacks to the D.G sets so as to comply with the provision of EPA 1986 & GOI notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF, New Delhi.
19. The industry shall put up display board indicating Environment data at the main entrance gate.
20. The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.

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“ This is computer generated document from OCMMS by PPCB ”

2. The industry shall submit Action Plan regarding shifting of its unit in the designated industrial area, within 15 days.
3. Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry, verify its contentions, comments on genuine of the complaint and submit report along with conclusive recommendations within 7 days accordingly.

And whereas, thereafter the industry applied for consent to operate under the Water Act, 1974 and Air Act, 1981, which were refused vide no. CTOW/Renewal/LDH4/2023/23784401 dated 21.11.2023 and vide no. CTOA/Renewal/LDH4/2023/23784402 dated 21.11.2023 due to reason that the industry has failed to obtained site suitability/continuity certificate from the concerned authority.

And whereas, the industry again applied for renewal of consent to operate again and again without obtaining any continuity certificate/CLU from the concerned authority and the applications are being returned due to the same reason.

And whereas, further, a complaint was also received against the said industry regarding noise pollution caused by it in the vicinity. The noise monitoring of the said industry cannot be carried out as the site of the industrial falls in mix land zone along the road front and no standards are prescribed for such zones.

And whereas, the said industry is operating without valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Also, the industry is also required to get continuity/site suitability certificate from concerned authority for further operations at the site, but, the industry has not submitted the revised DTP certificate, till date.

And whereas, notice u/s 31-A of Air Act, 1981 was issued to the industry with an opportunity of personal hearing before Chief Environmental Engineer, Ludhiana on 29.01.2024.

And whereas, Sh. Ravinder Singh, Managing Director & Sh. Gurdev Singh, Accountant of the industry attended the hearing and submitted a written reply which was taken on record. He stated that they have sent a request letter to Department of Housing & Town Planning regarding considering their running of these units in the residential area and along with main roads to allow them 3 years' time also to run their units without hassles. He further stated that they have already applied for continuity certificate from the DTP, however, same is under process. He informed that furnace emissions may be a little more in the beginning when the furnace is started with furnace oil. It will be 15 to 20 minutes initially. Thereafter, no smoke from the stack is visible. He also informed that the matter is pending in the PBIP. The industry informed that they will shift their unit from the present site within one year.

And whereas, Sh. Gurpreet Singh Sandhu, ATP (R), GLADA attended the hearing and submitted a written reply which was taken on record. He stated that accordingly to their office letter no. 4502 dated 07.07.2022 and 7494 dated 02.11.2022, the industry has been illegally made construction and as per record of their office no NOC was granted to the industry under Section 79 of the PRTPD Act.

And whereas, Sh. Munish Kumar, Complainant attended the hearing and submitted that the industry is emitting black smoke and running without necessary permissions from the Government. He complained about pollution by industry and regular expansions by the industry at site.

And whereas, after hearing, the representative of the industry, officials of GLADA, complainant and officers of the Board, the Chief Environmental Engineer of the Board observed that the matter is pending with Government as per representation given by the industry. However, the industry is operating at site without any permissions by GLADA/HUD Department. There are also continuous public complaints against pollution caused by operations of the industry, as such, matter requires legal scrutiny whether in such a situation, Punjab Pollution Control Board (PPCB) may take any punitive action against the industry or not. It was decided that the matter be referred to Competent Authority for taking legal opinion in the matter.

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And whereas, as per legal opinion obtained from the legal cell of the Board, is reproduce as below:-

" The industry is bound to obtain continuity certificate from the competent authority / CLU i.e. the Department of Town and Country Planning, Punjab as per the directions of the Board.

In view of the complaints against the industrial unit, the Board may write a letter directly to the Department of Town and Country Planning, Punjab as to whether in the given circumstances the industry is allowed to operate at the present site and take further action accordingly.

The Board may take action against the industry for operating the unit without consents of the Board, causing environmental pollution and for making expansions without permission. An opportunity of hearing may be afforded to the industry for imposition of environmental compensation in accordance with the available guidelines, if the violations are on record."

And whereas, accordingly, a letter was written to Department of Town and Country Planning, Punjab, vide Board's letter no. 3371-72 dated 16.05.2024.

And whereas, the industry is operating the unit without consents of the Board, causing environmental pollution and making expansions without permission. Thus, deliberately violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, notice to issue directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 14.06.2024. However, no one from the industry attend the hearing.

And whereas, the matter was considered by the Competent Authority of the Board and it was decided to afford another opportunity of personal hearing be given to the industry.

And whereas, notice to issue directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 23.07.2024.

And whereas, sh. Ravinder Singh, Director of the industry attended the hearing and submitted a written reply which was taken on record. He stated that the industry have submitted the action plan to shift their all the units at Doburji industrial area. We have plots measuring 4 acres approximately. The Registration of the plots no. 1 was done in Oct, 2023 and for rest of the two plots, the registration was done recently. Their Intkal is yet to be done by the Government of Punjab. Without this, we cannot start the construction work of the factory units to be shifted there. He further informed that we have prepared rough drawing of their entire project, it can only be finalized when the markings of the plots is done by the concerned Patwari of the concerned department. He stated that after approval of the drawing by the Director of Industries, we will start the construction of the industrial unit, but before that we will not get the NOC from the Board. He further informed that they have sent a request letter to Department of Housing & Town Planning regarding considering their running of these units in the mixed residential area and along with main roads to allow them 3 years' time also to run their units. He requested to allow one year time for shifting their all units as per their action plan submitted to the Board and requested to allow 03 months time for obtaining and submitting the continuity certificate from the DTP.

And whereas, after hearing, the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 be confirmed against the industry for its closure and disconnection of its electric supply.
2. Environment Engineer, Regional Office-4, Ludhiana to visit and identify all similar industries in nearby area and recommend action in respective cases and submit conclusive report, within 15 days.

And whereas, the proceedings were conveyed to the industry vide Board's letter no. 4782 dated 01.08.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, issues the following directions:

- 1) That the industry will dismantle and remove all outlets and stop forthwith discharging emissions into atmosphere.
- 2) That the industry will not restart any process unless all necessary air pollution control measures are taken and concentration of various emissions conforms to the emissions standards laid down by the Board.
- 3) That, the industry will not restart until it obtains the consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.
- 4) That, the Punjab State Power Corporation Limited authorities shall disconnect the supply of electricity available to the industry.

In case of failure to comply with the above said directions, you are liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4838

- 89 -
For and on behalf of
Punjab Pollution Control Board
Dated 05/08/94

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

[Signature]
For and on behalf of
Punjab Pollution Control Board
[Initials]



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

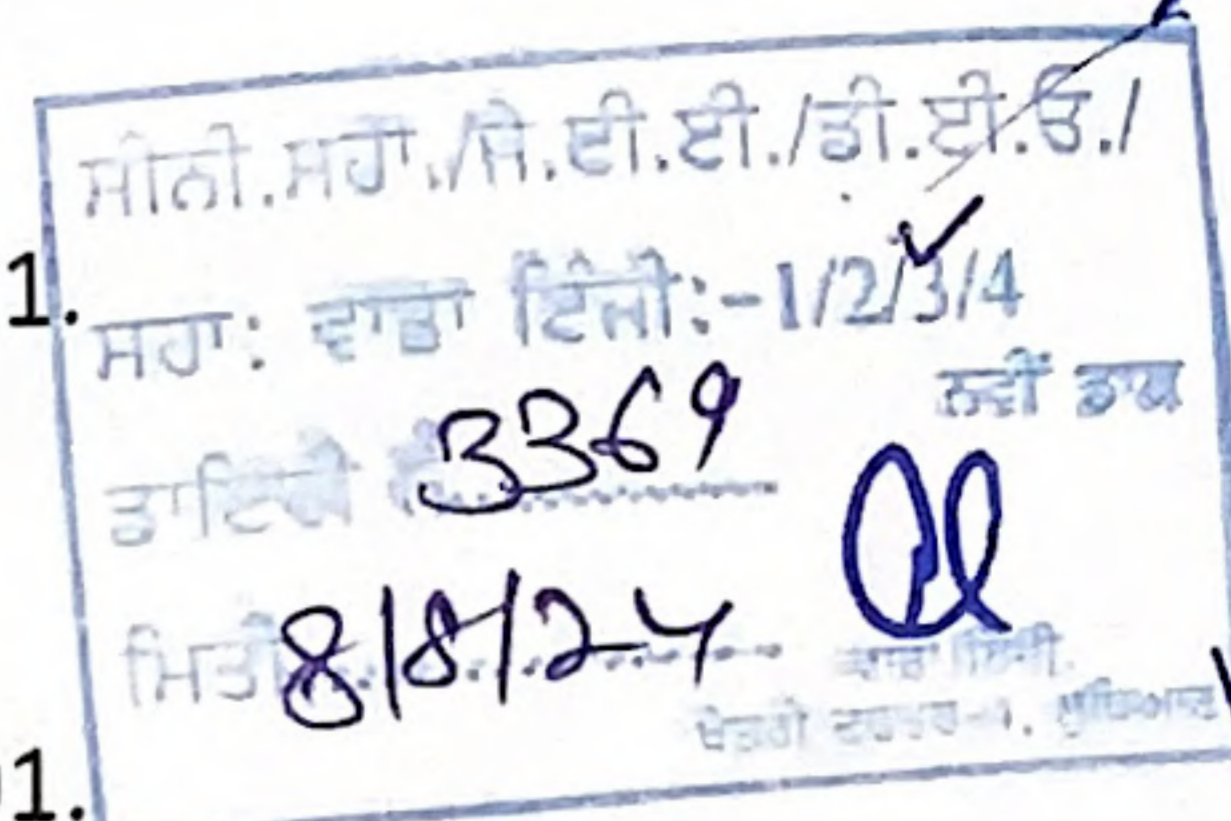
No. PPCB/SEE/ZO-2/LDH/2024/.....

Regd.

Dated

To

- 1) The Chief Engineer (DS-Central)
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.
- 2) The Superintending Engineer (DS- Suburban Circle),
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.



Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 - M/s Super Tractor Industries Pvt. Ltd, Location-I, P.O. Gill, Gill Road, Ludhiana.

It is intimated that the Competent Authority of the Board has decided to disconnect the supply of electricity available in the premises of subject cited industry with immediate effect.

As such, you are, hereby directed u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to comply with the following directions:

"That authorities concerned shall disconnect the supply of electricity available to the premises of subject cited industry with immediate effect."

Failure to comply with the above said directions, shall make the PSPCL authorities and officers concerned liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

- 81 -
For and on behalf of
Punjab Pollution Control Board

Dated. _____

Endst.No. _____

A copy of the above is forwarded to M/s Super Tractor Industries Pvt. Ltd, Location-I, P.O. Gill, Gill Road, Ludhiana for information.

- 81 -
For and on behalf of
Punjab Pollution Control Board

Dated. 05/08/24

Endst.No. 4836

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information and compliance. He is directed to ensure the effective compliance of above said directions and submit report within 3 days positively.

For and on behalf of
Punjab Pollution Control Board

Directorate of Town and Country Planning Punjab
Notification

Amendment in Unified Zoning Regulations of Master Plans

No.

Dated:

In pursuance to the decision of 40th meeting of Punjab Regional and Town Planning and Development Board held on 23.10.2020, a public notice was published on 20.11.2020 for inviting objections/suggestions from the general public to allow Red, Orange and Green Category Industry with certain conditions to be setup beyond Master Plans and in Agriculture zones, within Master Plans except SAS Nagar & New Chandigarh Master Plans and GMADA Regional Plan.

29 Objections/suggestions were received along with comments of PPCB, the issue was deliberated in the 41st meeting of the Board held on 01.04.2021 and the Board constituted the committee to review this issue.

The recommendations of the committee were placed before the Board in its 42nd meeting held on 2.08.2021 and after deliberations Board approved the following: -

A. Industry in Rural and Agriculture Zone:

- (i) Setting up of Green and Orange industries shall be permitted in the Rural and Agricultural Zone of all Master Plans and Proposed Land Use Plan Lalru, except SAS Nagar & New Chandigarh Master Plan and GMADA Regional Plan (excluding Proposed Land Use Plan Lalru), subject to the following conditions:
1. Area should not have been marked as no industry zone by the Department of Town and Country Planning.
 2. Site area must be half acre or more.
 3. Green category units must be at least 100 meters from abadi (15 pucca houses or more). Orange category units must be at least 250 meters away from abadi (50 pucca houses or more), but there should be no cluster of 15 pucca houses or more within 100 meters of such units.
 4. Industry must be zero discharge or must have consent of potential user for use of treated water.
 5. Right of way must be at least 6 Karam.
 6. Adequate space to widen rural link road to be 60 feet must be left in front of the plot i.e. boundary wall will be constructed at 30 feet measured from the center of abutting road. Area outside will be transferred free of cost to Govt./such public authority which will construct the road.
 7. Similarly, in case of state highways scope for widening will be kept 150 feet or as per Master Plan. Area outside will be transferred free of cost to Government/such public authority as in para 6 above.
- (ii) Abadi/ residential area would be defined as a designated residential area notified/ approved by a Competent Authority (PUDA/ Municipal Corporation/ Municipal Council/ Improvement trust or any other authority or agency of the Government) or a cluster of pucca houses.

- (iii) Wherever specific siting guidelines are prescribed by State Govt./ PPCB, etc. for industries vis-à-vis residential areas/ other establishments, the liability to adhere to these guidelines shall lie with the activity which comes later on vice-versa principles.
- (iv) Wherever green buffer zone is required as per the PPCB norms, the activity which will comes later shall be liable to adhere to the norms of reserving minimum green buffer as per requirements from their own land.

B. Industry in the Mix Land Use Zone:

- (i) All Orange and Red category of industries along with other activities permissible in Mix Land Use Zone shall be allowed along the highway/ major roads beyond 4 kilometers from the municipal limits of Amritsar, Jalandhar and Ludhiana Corporation, 3 kilometers from the limits of other Corporation and Class-A town limits, and 2 kilometers from other towns.
- (ii) No new residential development shall be permitted in the Mixed Land Use Zone, wherein Red and Orange industries are being permitted.
- (iii) Wherever specific siting guidelines are prescribed by State Govt./ PPCB, etc. for industries vis-à-vis residential areas/ other establishments, the liability to adhere to these guidelines shall lie with the activity which comes later on vice-versa principles.
- (v) Wherever green buffer zone is required as per the PPCB norms, the activity which will comes later shall be liable to adhere to the norms of reserving minimum green buffer as per requirement from their own land.

C. Industries in Industrial Mixed Zone within the Municipal Limits:

- (i) No new industrial units shall be allowed to be set up in the Industrial Mixed Zone within the municipal limits.
- (ii) All modernization/expansion within the existing industrial premises shall be permitted with no increase in pollution load on environment.
- (iii) All expansion beyond the limits of existing industrial premises shall only be permitted for Green category industries, and shall be subject to fulfilling of the following conditions:
- Use of Rice husk, Coal, wood and Pet coke as fuels shall not be permitted.
 - Use of ZLD effluent treatment technology by the individual unit or treatment through CETP based on ZLD technology.
 - Wherever specific siting guidelines are prescribed by State Govt./ PPCB, etc. for industries vis-à-vis residential areas/ other establishments, the liability to adhere to these guidelines shall lie with the activity which comes later on vice-versa principles.
 - Wherever green buffer zone is required as per the PPCB norms, the activity which will comes later shall be liable to adhere to the norms of reserving minimum green buffer as per requirement from their own land.

Board also decided to amend the condition of minimum approach road for industries as specified in the unified zoning regulations from 16'-6" to 6 karam in the state of Punjab. Moreover, land for road widening shall be transferred free of cost to the Government / Public Authority.

61

Accordingly, the amendment to the provisions of Unified Zoning regulations to this extent is hereby notified u/s 70(5) of the Punjab Regional and Town Planning and Development Act, 1975.

It shall come into operation from the date of its notification

This issues with the approval from the Government Dated 17.09.2021

sd
Chief Town Planner Punjab
PUDA Bhawan, 6th Floor,
Sector-62, SAS Nagar

Dated:

Endst. No.

A copy with a spare copy is forwarded to the Controller, Printing & Stationary, Punjab, Ajitgarh with a request to publish this notification in the Punjab Government Gazette and 100 copies thereof may be supplied to this Department for official use, at office of Chief Town Planner Punjab 6th Floor PUDA Bhawan, SAS Nagar.

sd
Chief Town Planner,
Punjab.

Dated:

Endst. No.

A copy is forwarded to Principal Secretary, Housing & Urban Development Department Punjab, Chandigarh w.r.t. approval of the Government dated 17.09.2021 for information.

sd
Chief Town Planner,
Punjab.

Dated:

Endst. No.

A copy is forwarded to Principal Secretary, Department of Industries Punjab, Chandigarh for information and necessary action.

sd
Chief Town Planner,
Punjab.

Dated:

Endst. No.

A copy is forwarded to Principal Secretary, Department of Local Government Punjab, Chandigarh for information and necessary action.

sd
Chief Town Planner,
Punjab.

Dated:

Endst. No.

A copy is forwarded to C.E.O Punjab, Bureau of Investment Promotion, Chandigarh for information and necessary action.

sd
Chief Town Planner,
Punjab.

Dated

Endst No.

A Copy is forwarded to Chief Administrator, GMADA, SAS Nagar, GLADA, Ludhiana, JDA Jalandhar, BDA Bathinda, ADA Amritsar. PDA Patiala for information and necessary action.

sd
Chief Town Planner,
Punjab.

Endst No. 5780-5816 CTP(PB)/SP-135 Dated 24-09-2021

A Copy is Forwarded with following for information: -

1. Chairman, Punjab State Power Corporation Ltd. (PSPCL), Patiala.
2. Chairman, Punjab State Transmission Corporation Ltd. (PSTCL), Patiala.
3. Chairman, Punjab Pollution Control Board, Patiala.
4. Chief Conservator of Forests, Punjab, Chandigarh.
5. Managing Director, PIDB, Punjab, Chandigarh.
6. Managing Director, Punjab INFOTECH, Chandigarh.
7. Managing Director, Punjab Water Supply & Sewerage Board, Chandigarh.
8. Director, Local Govt. Punjab, Chandigarh.
9. Chief Town Planner, PUDA
10. All the Senior Town Planners.
11. All the District Town Planners.
12. General Manager (IT), PUDA (along with the copy of notification with a request to upload it on web site www.puda.gov.in and www.pbhousing.gov.in)

Chief Town Planner,
Punjab.

ਰਮ ਨੰ: ਸੀ.ਐਸ.-16
 ਐਸ.ਓ.ਪੀ. 18
 ਪੰਜਾਬ ਸਟੇਟ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ
 PPCB ਦੇ ਫਾਰਮ ਨੰ- 1460 ਡਿਜ਼ੀ 8/8/24 531

2009 ਕੁਨੈਕਸ਼ਨ ਕੋਟ ਆਏਸ ਟੀਡੀ 02
 ਆਰਜ਼ੀ/ਪੇਕਾ (ਸਬਾਈ) ਦਫਤਰ ਕ੍ਰਮ ਨੰ:.....
 ਸਰਕਟ ਨੰ: ਨੁਪਾ ਟੌਕਲ ਵਿੱਚ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਮਿਤੀ 22/08/2009
 ਖਪਤਕਾਰ ਦਾ ਨਾਂ U. ਗਿੱਲ LK02/00060 S/L=152.41
 ਖਾ ਨੰਬਰ ਐਕਸ਼ਨ ਕੋਟ ਦਾ ਕਾਰਡ PPCB ਦੇ ਫਾਰਮ ਨੰ 1460
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 ਵਲ ਪੀ.ਡੀ.ਸੀ.ਓ ਦੀ ਸੂਰਤ ਵਿੱਚ ਹੀ ਭਰਿਆ ਜਾਵੇ) ਨੂੰ ਲਾਗੂ ਕੀਤਾ
 ਵਿੱਚ

ਚੁਨੀਅਰ ਇੰਜੀਨੀਅਰ-II
 ਕਿਰਪਾ ਕਰਕੇ ਉਪਰੋਕਤ ਖਪਤਕਾਰ ਦਾ ਕੁਨੈਕਸ਼ਨ ਬੋਰਡ ਦੇ ਸਰਕਟ ਤੋਂ ਸਬਾਈ/ਆਰਜ਼ੀ ਤੌਰ ਤੇ
 ਦਿੱਤਾ ਜਾਵੇ ਅਤੇ ਨਿਮਨ ਰਿਪੋਰਟ ਦਿੱਤੀ ਜਾਵੇ।

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 ਪੰ ਰਾ ਪਾ ਕੰਸਕਿਸ. ਓਪ. ਮੰਡਲ. ਸ਼ਰੀਂਹ

ਰਿਪੋਰਟ
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 ਐਮ.ਈ. 2
 ਮੱਦ ਨੰ:.....ਤੇ ਦਰਜ ਕੀਤੇ ਗਏ।

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ਮੀਟ
ਡੀ.ਆਈ.

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 ਐਮ.ਈ. 3
 ਦੁਆਰਾ ਕੁਨੈਕਸ਼ਨ ਕੱਟਿਆ ਗਿਆ
 ਖਪਤਕਾਰ ਦੇ ਹਸਤਾਖਰ
 ਜੁ.ਇੰਜੀ-II/ਜੁ.ਇੰਜੀ.-I

Type you

Annexure-7

Photographs taken during the day visit of M/s Super Tractor Industries Pvt Limited, Ludhiana

 <p>Latitude: 30.850973 Longitude: 75.86017 Elevation: 271.5811 m Accuracy: 0.0 m Time: 18-12-2024 11:55 Note: Super Tractor Industries Pvt Limited LDH Unit1 Powered by NoteCam</p>	 <p>Latitude: 30.851306 Longitude: 75.859106 Elevation: 272.081 m Accuracy: 13.4 m Time: 18-12-2024 12:43 Note: Super Tractor Industries Pvt Limited LDH Unit1 Powered by NoteCam</p>
<p>View of Main Gate of the Industry</p>	<p>View of Packaging Area</p>
 <p>Latitude: 30.850994 Longitude: 75.859114 Elevation: 272.0811 m Accuracy: 4.2 m Time: 18-12-2024 13:39 Note: Electroplating Powered by NoteCam</p>	 <p>Latitude: 30.850604 Longitude: 75.859137 Elevation: 272.0811 m Accuracy: 3.1 m Time: 18-12-2024 12:37 Note: Super Tractor Industries Pvt Limited LDH Unit1 Powered by NoteCam</p>
<p>View of Removed Electroplating Area</p>	<p>View of Removed Electroplating Tank Equipment</p>
 <p>Latitude: 30.850885 Longitude: 75.859188 Elevation: 272.0812 m Accuracy: 3.8 m Time: 18-12-2024 12:36 Note: Super Tractor Industries Pvt Limited LDH Unit1 Powered by NoteCam</p>	 <p>Latitude: 30.850829 Longitude: 75.859222 Elevation: 272.0812 m Accuracy: 3.2 m Time: 18-12-2024 12:36 Note: Super Tractor Industries Pvt Limited LDH Unit1 Powered by NoteCam</p>
<p>View of Removed Zinc Plating Equipment</p>	<p>View of Removed Red Category Unit Equipment</p>
 <p>Latitude: 30.850707 Longitude: 75.858701 Elevation: 271.8712 m Accuracy: 2.8 m Time: 18-12-2024 13:13 Note: Unit 2 Powered by NoteCam</p>	 <p>Latitude: 30.850598 Longitude: 75.858551 Elevation: 271.8712 m Accuracy: 3.3 m Time: 18-12-2024 13:26 Note: Unit 2 shot blasting Powered by NoteCam</p>
<p>View of Gate Green Category unit Location-2</p>	<p>View of Shot Blasting Machines its Bag filters</p>



View of unit at Location-II Machines



View of Metal Inert Gas Welding Machine



View of Gate at Location-3 unit



View of Forging Machines



Turning & Cutting Machines at Location-3



View of lathe machines Area at Location-3



View of Gate at Location-4 unit



View of Trimming & Cutting of components



View of Vertical Machining Centre Machines



View of Computer Numerical control (CNC) Machine



View of Inside Green Park



View of Bore well @ unit Location 3



View of DG set 365 KVA and 85 KVA stacks



View of Hazardous waste Storage Area